

NATIONAL COMPANY LAW TRIBUNAL  
COURT-I, MUMBAI BENCH

Item 19

**IA 3738/2019 in CP 1371 & 1372/MB/2017**

CORAM:

SH. PRABHAT KUMAR  
HON'BLE MEMBER (T)

SH. H. V. SUBBA RAO  
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **10.03.2023**

NAME OF THE PARTIES: - **Standard Chartered Bank & DBS Bank Ltd**  
**Vs.**  
**Ruchi Soya Industries Ltd**

*Appearance (via video-conference):*

For the Applicant – IA 3738 : Adv. Kunal Vaishnav a/w Adv.  
Surbhi Soni  
For the Respondent : None present

Section 60(5) u/s 7 of Insolvency and Bankruptcy Code, 2016

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**ORDER**

The matter is taken up through Virtual Hearing (VC). Due to paucity of time, the matter could not be taken up today. Accordingly, list this matter on Board on 27.04.2023, for further consideration and hearing.

**Sd/-**

PRABHAT KUMAR  
Member (Technical)

**Sd/-**

H. V. SUBBA RAO  
Member (Judicial)

10.03.2023  
*Vedant*